

ITEM NO.57

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5216/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRMA No. 2/2023 passed by the High Court Of Judicature At Allahabad)

MOHAMMAD ABDULLAH AZAM KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 88915/2023 - APPLICATION FOR PERMISSION
 IA No. 83586/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT IA No. 83587/2023 - EXEMPTION FROM FILING O.T.
 IA No. 83585/2023 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 499/2023 (X)
 (IA No. 84379/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 84381/2023 - EXEMPTION FROM FILING O.T.
 IA No. 84370/2023 - STAY APPLICATION)

Date : 14-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
 HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Sumeer Sodhi, AOR
 Mr. Varun Tankha, Adv.
 Mr. Gaurav Arora, Adv.

For Respondent(s) Mr. KM Nataraj, A.S.G.
 Mr. Sharan Dev Singh Thakur, A.A.G.
 Ms. Ruchira Goel, AOR
 Mr. Shantanu Singh, Adv.
 Mr. Siddharth Thakur, Adv.
 Ms. Keerti Jaya, Adv.
 Mr. Mustafa Sajjad, Adv.

Mr. Amit Sharma, AOR
 Mr. Dipesh Sinha, Adv.
 Ms. Pallavi Barua, Adv.
 Ms. Aparna Singh, Adv.

**UPON hearing the counsel the court made the following
O R D E R**

**In view of the letter circulated by learned
counsel for the respondent(s), the matters are
adjourned for three weeks.**

**(Geeta Ahuja)
Assistant Registrar-cum-PS**

**(Nand Kishor)
Court Master (NSH)**